

(a) the number of applications received in the office of the Commissioner for Scheduled Caste and Scheduled Tribe, R. K. Puram, New Delhi requesting to defend the rights of persons belonging to Scheduled Caste and Scheduled Tribe Communities, working in the Budget Press Ministry of Finance, New Delhi since January, 1982 ; and

(b) the action taken by the Office of the Commissioner, Scheduled Castes and Scheduled Tribe and by the responsible officer in the concerned Departments ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) and (b) Office of the Commissioner for Scheduled Castes and Scheduled Tribes, R.K. Puram, New Delhi have received two representations from S/Shri C.L. Barolia and Mansha Ram working in the Budget Press, Ministry of Finance, New Delhi since January, 1982, Shri C.L. Barolia, Machine Operator had represented against his harassment by the Manager of the Budget Press. After examining the allegations and the remarks of the Manager of the press, it was decided to file the representation but the Manager of the Press was verbally advised to ensure that harmonious relations are maintained in the Budget Press.

Shri Mansha Ram, Peon had represented regarding his promotion as Binder. Ministry of Finance have intimated that he was appointed as a Binder in the Press on purely ad-hoc basis. As his performance as binder was not found satisfactory, his ad hoc appointment as binder was not continued beyond 5.7. 1983. Moreover the vacancy of binder against which Shri Mansha Ram was appointed was purely ad-hoc and therefore, the question of his regular appointment as binder would not have arisen. The other allegations made by Shri Mansha Ram against the Manager of the Press have been carefully looked into and found without substance.

**Final withdrawal from G.P.F. in connection with Betrothal/Marriages of Female Relations**

4874. SHRIMATI VIDYAVATI CHATURVEDI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether at present G.P.F. final withdrawal can be made only after completion of 20 years service for meeting the expenses in connection with the betrothal/marriage of the subscriber, his sons, daughters and other female relations actually dependent on him under rule 15(A) (b) of the G.P.F. (CS) Amendment Rules, 1977 ;

(b) the reasons for not including the above purpose in rule 15(b) of the Rules ibid particularly because the subscriber has to incur such expenses much earlier than the period of 20 years of his service in case of his own marriage and the marriage of female relations. such as his own sisters actually dependent on him ; and

(c) whether Government now propose to allow the subscribers to have GPF final withdrawal for meeting the expenditure in connection with the betrothal/marriage of their female relations actually dependent on them after completion of 15 years service as has been done in a number of cases under Rule 15 (B) of the Rules ibid keeping in view the reasons given in (b) above ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) Yes, Sir.

(b) Rule 15 (b) has been so framed as to take care of any financial need of a Government servant for acquiring housing accommodation only. For purposes mentioned in part (a) of the Question a Government servant even with less than 20 years of service can take advances from provident fund, and in deserving cases relaxation for withdrawal can also be granted,

(c) No such proposal is under consideration of the Government.

**Demand of Tyre Industry for allotment of Imported Rubber Duty Free**

4875. SHRI SANAT KUMAR MANDAL : Will the Minister of INDUSIRY be pleased to state :

(a) whether the tyre industry has sought allotment of imported rubber duty free, to compensate partially the loss suffered by tyre manufacturing units after they had rolled back tyre prices ;

(b) whether it is a fact that in actual practice, the tyre manufacturers have not passed on any benefit to the tyre users in cutting down their prices even with the grant of relief in excise duty and are indulging in numerous malpractices ; and

(c) if so, Government's reaction to the tyre manufacturers' new demand ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA) : (a) Yes, sir.

(b) The Automobile Tyre Manufacturers' Association has reported to the Government that the benefit of excise duty reduction on the categories of tyres for which excise duty has been allowed has been fully passed on to the consumers and the alleged 'Malpractices' in terms of discount on bulk purchases, special discount to preferred dealers etc. are normal trade practices justified in any competitive market.

(c) Import duty was reduced on an ad hoc basis from 31.5 per cent to 35 percent ad-valorem.

**Request of UP Government for Central Assistance**

4876. SHRI NIHAL SINGH : Will the Minister of PLANNING be pleased to state :

(a) whether it is a fact that the Uttar Pradesh Government had sought Central

assistance of rupees 450 crores for construction of roads repairs of tube wells and purchase of buses for State Transport Corporation ; and

(b) if so, the decision taken by the Central Government in this regard ?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN) : (a) The Government of Uttar Pradesh has asked for additional Central assistance of Rs. 20 crores for rural roads, Rs. 39.6 crores for irrigation and Rs. 100 crores for purchase of buses by the State Road Transport Corporation in the current year. Besides, it has requested additional Central assistance of Rs. 60 crores' Rs. 41 crores and Rs. 100 crores respectively for these purposes next year over and above the normal allocation of Plan assistance to the State.

(b) Due to constraint of resources at the Centre, it has not been possible to accede to the UP Government's request for additional assistance in the current year. The question of making suitable provisions for the programmes in UP for 1984-85 within the available resources would be looked into while formulating the Annual Plan for that year.

**Paper Manufacturing Projects in Madhya Pradesh**

4877. SHRI SUBHASH YADAV : Will the Minister of INDUSTRY be pleased to state :

(a) whether Dalvi Committee has recommended to set up projects in Madhya Pradesh State for the Manufacture of paper ; and

(b) if so, whether the plan projects have since been finalised and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA) : (a) and (b) The Dalvi Committee had recommended that forest based industries in Bastar should be taken up as joint ventures between the Forest Development Corporations, the entrepreneurs and tribal producers and collectors